

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायालय (पूर्व)-05
Metrodary Magistrate (East)-05
प्लॉट नं. 10, 3rd फ्लोर
कौटिल्य एड. स्ट्रीट-02
कानून संस्थान, दिल्ली-110002

EFIR No.:0208/2020
P.S. Krishna Nagar
U/S: 379 IPC
State Vs. Imran @ Immu

26.08.2020

Present Ld. APP for the State is present through V.C.
Applicant in person with counsel.

The present application for release of article (**Exide Battery**) on Superdari has been filed by the applicant.

Reply has been filed under the signature of **ASI Ajay Babu** wherein it is submitted that there is no objection for release of articles to the rightful owner.

Heard.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

1. Release of articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid article be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make and other necessary details of the article.
2. IO shall take the colour photographs of the article from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the article valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel for applicant through email.



51
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

FIR No.:035744/2019
P.S. Krishna Nagar
U/S: 379 IPC
State Vs. Unknown

26.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Application for release of vehicle on superdari perused.
Reply of IO also received and perused. As per reply of IO, the present matter pertains to PS: Bharat Nagar. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, प्रथम मंज
Court No. 05, 2nd Floor
कडवाला बंगला, दिल्ली-110002
Karkardooma Courts, Delhi-02

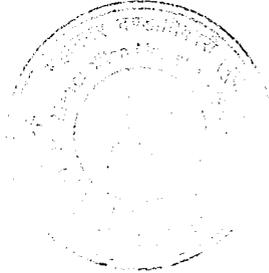
FIR No.:322/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

26.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 27.08.2020.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)--05
Metropolitan Magistrate (East) 05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता रोड, दिल्ली-39
Kalkatta Road, Delhi-39

FIR No.:120/20
P.S.:PIA
U/S:379/411 IPC
State Vs. Unknown

26.08.2020

Fresh application for release of mobile phone VIVO SI on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 27.08.2020.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पश्चिम)-05
Metropolitan Magistrate (East)-05
दिल्ली न्यायालय
Delhi Court
दिल्ली न्यायालय
Delhi Court
दिल्ली न्यायालय
Delhi Court

FIR No.:347/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

26.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 27.08.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
शकरीपुरा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi-32

EFIR No.:035967/19
P.S.:Shakarpur
U/S: 379 IPC
State Vs. Unknown

26.08.2020

Fresh application for release of vehicle bearing No. DL-14SD-1523 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 27.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020



FIR No.:425/2020
P.S.:Krishna Nagar
U/S: 323/448/452/34 IPC
State Vs. Sayera

26.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 27.08.2020.



SA
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
पञ्जाब नगर मेट्रोपॉलिटन (पूर्वी)-05
Metropolitan Magistrate (East)-05
दोरे नं. 05, 2nd फ्लोर
Court No. 05, 2nd Floor
पञ्जाब नगर कोर्ट, दिल्ली-110002
Karnalokha Courts, Delhi-110002

FIR No.:11750/2020
P.S. Krishna Nagar
U/S: 379/411 IPC
State Vs. Adnan @ Addu

26.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Remand Advocate Sh. Mohit Jain for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Adnan.

Bail application perused. Reply filed by IO also perused.

Ld. Remand Advocate for the accused has submitted that accused is in J/C since 17.06.2020. Ld. Remand Advocate has further submitted that accused has been falsely implicated in the present case. Ld. Advocate has also submitted that accused is not a previous convict. He has also submitted that investigation qua the present accused has been completed.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 17.06.2020. Case property in the present case has already been recovered. Charge-sheet has been filed. Trial is likely to time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



SA
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

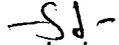
FIR No.:1963/2015
P.S.:Shakarpur
U/S: 279/337 IPC
State Vs. Girraj

26.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Application perused. Ahlmad has informed the undersigned that the present case is not pending before this Court. Hence, Ld. Counsel for applicant/applicant is directed to move an application before the concerned Court.

Copy of this order be sent to Ld. Counsel for applicant through email.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020



आकांक्षा व्यास
AAKANKSHA VYAS
महानगर सजाविकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
कडकाहलूम कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:011147/2020
PS: Krishna Nagar
U/S: 379/411 IPC
State Vs. Shimul Mandal

26.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for applicant is stated to be available through V.C.

The present application for release of vehicle bearing no. **DL5 SBG-3232** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only after verifying the ownership of the vehicle in question**, subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

FIR No.:288/2020
P.S. Krishna Nagar
U/S: 380/411 IPC
State Vs. Sameer @ Wireless

26.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sameer.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 21.05.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has submitted that investigation has been completed. He also submitted accused is ready to furnish sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and complainant himself apprehended the accused with the case property.

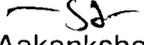
Heard both the parties.

File perused. In the present case, the accused is in J/C since 22.05.2020. Case property in the present case has already been recovered. Charge-sheet has been filed. Trial is likely to time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

श्रीमती आकांक्षिका व्यास
AAKANKSHA VYAS
महानगर न्यायालय (पूर्व)-05
Metropolitan Magistrate (East)-05
एन.ए. रोड, 2nd फ्लोर
दिल्ली-110002, दिल्ली-32
Karnal Court, Delhi-32

FIR No.:325/2020
P.S. Krishna Nagar
U/S: 380/457/411/34 IPC
State Vs. Arif

26.08.2020

Present: Ld. APP for the state is present through VC.

Mr.Mohit Jain, Ld. Remand Advocate for accused is present through V.C.

Application perused. Ld. APP for the State has objected to the application as allegations against the accused are serious in nature and the case property has been recovered from the present accused.

Ld. Remand Advocate for accused has submitted that accused is in J/C since 23.06.2020. He has further submitted that accused has not been able to arrange surety and is still in jail despite bail order dated 04.08.2020. Ld. Remand Advocate has also submitted that accused is not a previous convict.

In the present case accused is in J/C since 23.06.2020 . Further, despite having been granted bail by this Court on 04.08.2020 , he is still languishing in jail as he is unable to arrange surety and furnish bail bond. Keeping in view the interest of justice and the Covid-19 pandemic, the present application stands allowed. The personal bond of the accused is accepted subject to verification of the address of the accused. Accordingly, IO/SO of PS concerned is directed to verify address of the accused and file report in the court tomorrow i.e. 27.08.2020.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर पर्यायिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडवाड़ा कोर्ट, दिल्ली-110022
Kadkadwara Courts, Delhi-110022

FIR No.:325/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

26.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 27.08.2020.



—S—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, नॉर्थ वुड
Court No. 05, 2nd Floor
कलकत्ता रोड, दिल्ली-02
K. K. Road Courts, Delhi-02

FIR No.:330/2019
P.S.:Shakarpur
U/S: 380/454/411 IPC
State Vs. Kayum

26.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on
27.08.2020



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेटरी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
कडकडवाड़ा ब.स. दिल्ली-02
Karkardooma Courts, Delhi-11

EFIR No.:011999/2020
P.S. Krishna Nagar
U/S: 379/411 IPC
State Vs. Priyanshu

26.08.2020

Present: Ld. APP for the state is present through VC.

Sh. Mohit Jain, Ld. Remand Advocate for accused is present through V.C.

Bail application perused. Reply of IO perused. As per the reply of the IO, the accused Priyanshu has been granted bail in the present case on 15.07.2020. In view of the reply of the IO, the present bail application is dismissed as infructuous.

Copy of this order be sent to Ld. Remand Advocate through email and a copy of this order as well as bail order dated 15.07.2020 be sent to the Jail Superintendent concerned for intimation to the accused Priyanshu.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

श्री अकंक्षा व्यास
AANKANSHA VYAS
रजनी सिरोही (पीसी)-05
Metropolitan Court-05 (East)-05
कोर्ट नं. 05, 2nd Floor
क्रिष्णा नगर, दिल्ली-110042
KDD Court, Delhi-11

FIR No.:0649/15

P.S.:Krishna Nagar

U/S: 323/341/380/387/506/34 IPC

Deepak Kumar Vs. Meenu Sirohi @ Rajni Sirohi & Ors.

26.08.2020

Fresh application for calling progress/status report from the SHO/PS Krishna Nagar, Delhi on behalf of complainant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

SHO of PS concerned to file status/progress report in the above mentioned matter on 07.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KDD Court
Delhi/ 26.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पु) -05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 24वीं बंगला
Court No. 05, 24th Bangla
कडकडपुल चौक, दिल्ली-110002
Karkardooma Courts, Delhi-110002

EFIR No.:023007/20
P.S.:Shakarpur
U/S: 379/356 IPC
State Vs. Ajudin

26.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 27.08.2020.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

श्रीमती अकांक्षा वीर
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2011 थर
दिल्ली-110002

FIR No.:221/20
P.S.:PIA
U/S: 279/337 IPC
State Vs. Unknown

26.08.2020

Fresh application for release of vehicle bearing No. DL5SBC 2096 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 27.08.2020.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेटरी (पु) - 05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd फ्लोर
Court No. 03, 2nd Floor
कारकादोमा कोर्ट, दिल्ली-110002
Karkardoma Courts, Delhi-110002

FIR No.:227/20
P.S.:PIA
U/S: 279/337 IPC
State Vs. Unknown

26.08.2020

Fresh application for release of vehicle bearing No. HR 38Z 2146 (DCM) on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 27.08.2020.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 26.08.2020